

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.(IB) 470(MB)/2018

CORAM:

SHRI V. P. SINGH

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 1.4.2019

NAME OF THE PARTIES: Navya Industries Pvt Ltd

Vs

Reliance Infratel Ltd (Reliance Telecom Infrastructure Ltd)

Section 9 of the Insolvency and Bankruptcy Code, 2016.

ORDER

49.**CP.(IB)-470(MB)/2018**

CIRP has been initiated against the Corporate Debtor company, viz. Reliance Infratel Ltd (Reliance Telecom Infrastructure Ltd) and after that order has been stayed by Hon'ble NCLAT and that stay order is still effective.

In the circumstances, the case is adjourned for 3.5.2019.

Sd/-

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

V. P. SINGH
Member (Judicial)